## Central Administrative Tribunal Principal Bench, New Delhi.

## 0A-607/86

New Delhi this the 24th day of February, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J) Hon'ble Sh. S.P. Biswas, Member(A)

Sh. Vinod Kumar, S/o Sh. Bhola Ram, C/o 1/61, Sunder Vihar, New Delhi-41.

Applicant

(through Shri R.L. Sethi, advocate)

## versus

- The General Manager, Northern Railway, Baroda House, New Delhi-1.
- The Divl. Railway Manager, Northern Railway, State Entry Road, New Delhi.

· · · · Respondents

(Present none for respondents)

ORDER(ORAL)
delivered by Hon'ble Dr. Jose P. Verghese, V.C.(J)

This OA-607/86 has been shown as item No.27 in the category of directions of today's list. Registry has also tagged an order of the Hon'ble Supreme Court said to have been passed against OA-607/86 in the Civil Appeal No.4911/92.

On perusal of the parties concerned, it is noticed that there is some obvious mistake that the case referred does not seem to pertain one and the same party.



Even otherwise the case of Om Prakash was that there was no supply of the enquiry report on the hasis of the Mohd. Ramzan Khan's case and the present case pertaining to Vinod Kumar, there is no such plea raised in this application.

The orders seems to have been kept in this file only on the basis that the O.A.number shown in the Supreme Court's order as well as the Vinod Kumar is the same. Registry is directed to verify the same and place the order in the appropriate file and this O.A. is disposed of in these terms.

(S.P. Biswas)

Member(A)

(Dr. Jose Verghese)

Vice-Chairman(J)

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